

FORM A
PUBLIC ANNOUNCEMENT

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF
LABHANSHI AGRITECH PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	LABHANSHI AGRITECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22-09-2021
3.	Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15100MP2021PTC057591
5.	Address of the registered office and principal office (if any) of corporate debtor	410-Apollo Tower 2 M.G. Road, Indore, MP, India, 452001
6.	Insolvency commencement date in respect of corporate debtor	08th January, 2026 (Order received via email on 12.01.2026)
7.	Estimated date of closure of insolvency resolution process	11th July, 2026 (180 Days From the date of receipt of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Navin Khandelwal Reg.No: IBBI/IPA-001/IP-P00703/2017-18/11301
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:-206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email: navink25@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address:-206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email: ibc.labhanshiagritech@gmail.com
11.	Last date for submission of claims	26th January, 2026 (14 days from the date of order received by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditor u/s 21(6A)(b) of IBC 2016
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/en/home/downloads Physical address: As per point 10 (b) Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal Indore Bench has ordered the commencement of a corporate insolvency resolution process of the Labhanshi Agritech Private Limited on 08th January, 2026.

The creditors of Labhanshi Agritech Private Limited, are hereby called upon to submit their claims with proof on or before 26th January, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Indore
Date:14-01-2026

Navin Khandelwal
Interim Resolution Professional
Reg.No: IBBI/IPA-001/IP-P00703/2017-18/11301
AFA date: 31-12-2026

N. Khandelwal



Meta, WhatsApp Move SC Against NCLAT Order

Cos challenge directions mandating user choice on data sharing after tribunal upheld CCI's ₹213 cr fine

Our Bureau

New Delhi: Meta Platforms Inc. and WhatsApp LLC have moved the Supreme Court against the National Company Law Appellate Tribunal's order that upheld the Competition Commission of India's ₹213 crore penalty against the company for abusing its dominant position in WhatsApp's 2021 privacy policy case. Meta has also challenged the appella-

tribunal order asking WhatsApp to give users a choice on sharing data with Meta Platforms Inc or other Meta companies for advertising and other purposes.

In 2021, WhatsApp updated its terms of service and privacy policies under which users were required to accept the new terms, including an expanded scope of data collection and mandatory data sharing with Meta companies, to continue using WhatsApp.

In November 2024, the CCI found that the WhatsApp "take-it-or-leave-it" policy compelled users to accept expanded data sharing with other Meta companies as a condition for con-



tinued access to WhatsApp and this amounted to abuse of dominance under the Competition Act, 2002. The anti-trust body then imposed a penalty of ₹213.14 crore on Meta Platforms and issued a series of directions, including

prohibiting WhatsApp from making data sharing with Meta group entities a condition for accessing its services in India, mandating clear opt-in and opt-out choices for users, and requiring detailed disclosures on the nature and purpose of data sharing.

On November 4, 2025, the NCLAT partly favoured WhatsApp and set aside the CCI's finding that Meta had leveraged its dominance in over-the-top messaging applications on smartphones to protect its position in the online display advertising market in contravention of the Competition Act, 2002.

However, the appellate tribunal upheld the ₹213.14 crore penalty imposed by the competition regulator. Later, the NCLAT on December 15 restored the regulator's user-choice safeguards and granted WhatsApp three months' time to comply with the remedial directions.

Housing Market in Measured Moderation as Dec Quarter Demand Softens: Magicbricks

Our Bureau

Mumbai: India's housing property market has entered a phase of measured moderation, with demand declining by 8.7% sequentially, even as supply rebounded by 2.4% across key cities, showed a Magicbricks report for the quarter ended December. Residential prices rose 1.5% sequentially and 16.9% year-on-year during the quarter, the slowest pace of appreciation recorded in the past two years, indicating a shift towards more stable, value-led market conditions amid seasonal and policy-related recalibration.

The moderation in demand aligns with festive-season spending patterns and ongoing monetary policy transitions, as homebuyers adopted a wait-and-watch approach amid evolving interest rate expectations.

At the same time, the rebound in supply indicates cautious confidence among developers, particularly in price brackets where affordability and demand depth remain strong, the report added.

After two quarters of relative stability, housing supply gained momentum, with pan-India listings rising 3.4% on-quarter and remaining marginally positive on an annual basis. Greater Noida with 9.6%, Gurugram 6.6%, Thane 5.1% and Noida 4.8% additions emerged as key contributors to new supply.

The revival was largely concentrated in the mid and upper-mid segments, as developers increasingly aligned new launches with end-user affordability thresholds. In the National Capital Region, mid and upper-mid segment supply rose 27.3% each in Greater Noida and Gurugram and 13.4% in Noida, while luxury supply showed signs of moderation.

Pricing trends indicated market stability as residential values continued to rise, the pace of appreciation moderated significantly, signalling a transition towards more rational price discovery. Market momentum in 2025 is expected to be influenced by interest rate clarity, infrastructure execution, and continued alignment of new supply with affordability thresholds.

BofA Arm Inks ₹236 cr Office Lease in Mumbai's Powai

Kailash Babar

Mumbai: Bank of America's (BoFA) captive services arm BA Continuum India has leased about 111,000 sq ft in a commercial tower in Mumbai's Powai locality for more than 11 years.

The leased area covers two floors of the Chaleet Hotels building and it entails a total rental payout commitment of more than ₹236 crore during the lease period.

The agreement has a stepped escalation clause, with rentals increasing by 15% over the last paid rent on October 1, 2027, and thereafter by 15% every three years.

BA Continuum will pay a starting monthly rent of ₹1.43 crore or about ₹129 per sq ft for a changeable area of 11,023 sq ft. The tenant will also bear common area maintenance charges of ₹20 per sq ft per month.

The transaction includes a security deposit of ₹8.59 crore and provides for 112 car

GROWTH MOMENTUM

Demand for commercial property across India's key cities is gaining pace since 2023, serving as an indicator of strong growth in the office market

According to JLL India, 2025 saw a new record with 83.3 million sq. ft of gross leasing volume. With global firms accounting for a robust 58.4% share, India's position as a strategic business hub offering genuine structural tailwinds was reaffirmed during a period marked by global uncertainties.

Powai has emerged as a key suburban office market in Mumbai, benefiting from proximity to residential catchments, availability of Grade A office buildings, and connectivity to the eastern and western suburbs and the international airport. The micro-market continues to attract global capability centres, technology firms, and financial services firms even as new supply remains constrained.

COMMERCIAL SPACE SOLD FOR ₹559 CRORE

Actor Jitendra, Son Sell Property to NTT

Kailash Babar

Mumbai: Bollywood actor Jitendra Kapoor and his son Tushar Kapoor's companies have sold a commercial property in Mumbai's Chandivli area to NTT Data's subsidiary NTT Global Data Centers & Cloud Infrastructure India for ₹559.25 crore.

The companies owned by the actors, Tushar Infra Developers and Pantheon Buildcon, have sold the property, DC-10 Building, with 325,017 sq ft built up area, located in Balaji IT Park.

Last year, the Japanese multinational information technology infrastructure and services

major had acquired two land parcels totalling 2.4 acres along with an IT park in Mumbai's western suburb Andheri from the actors' companies. That transaction, valued at ₹65 crore, was registered in May.

The latest transaction, registered on January 9, has attracted stamp duty charges of ₹5.61 crore, showed documents reviewed by Square Yards on the Inspector General of Registration and Controller of Stamps, Maharashtra.

As of early 2025, NTT operated 18 data centres across key cities including Mumbai, Delhi-NCR, Chennai, Bengaluru, and Kolkata.

Cement Cos to see Weaker than Usual Earnings for Q3

Nikita Periwal

Mumbai: Cement companies are set to witness weaker-than-usual earnings for the December quarter, as a GST-led moderation in prices, weak demand from the non-traded segment, and higher cost of raw materials weigh them down.

Compared to the seasonally weak September quarter, cement prices are down around 3% pan-India in the October-December period, with southern and eastern India witnessing the sharpest corrections. While the December

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7. Estimated date of closure of insolvency resolution process	11th July, 2026 (180 Days from the date of receipt of Order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	M. Navin Khosla (CIN: IBB/IFA/001/IFP/007/03/2017-18/11301)
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 206, Namdev Plaza 5/2 Old Palasia, Indore, 452018 Email: navin@navinkh.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 206, Namdev Plaza 5/2 Old Palasia, Indore, 452018 Email: bcl@navinagritech@gmail.com
11. Last date for submission of claims	20th January, 2025 (14 days from the date of order received by IRRP)
12. Classes of creditors, if any, under clause (b) of sub-section (84) of section 23, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Mkdirk: https://ibbi.gov.in/home/downloads Physical address: As per point 10 (b) Not applicable as per information available with IRRP date

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Place: Indore Date: 14-01-2026

Navin Khosla
Interim Resolution Professional
Reg. No: IBB/IFA/001/IFP/007/03/2017-18/11301
IFA date: 31-12-2026

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Last date of submission of EMD: 15.01.2026

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